

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**

**IA No. 39/2004
in Petition No. 24/2004**

In the matter of

Application for grant of inter-state trading licence to Reliance Energy Trading Private Limited (RETPL)

And in the matter of

Reliance Energy Trading Private Limited ... Applicant

And in the matter of

Reliance Energy Trading Limited Present Applicant

ORDER

Based on an application made under sub-Section (1) of Section 15 of the Electricity Act, 2003 (the Act), Reliance Energy Trading Pvt. Ltd. was on 30.6.2004, granted licence as a category 'A' electricity trader for trading in the whole of India, except the State of Jammu & Kashmir, subject to the terms and conditions contained in the licence.

2. Reliance Energy Trading Limited has now submitted that the legal status of Reliance Energy Trading Pvt. Ltd. (a private company) has been changed to a public company and accordingly, the name of the company is changed from Reliance Energy Trading Pvt. Ltd. to Reliance Energy Trading Limited with effect from 6.7.2004. The certificate of change of name dated 6.7.2004 issued by

Assistant Registrar of Companies, Maharashtra has been placed on record along with the present application. A prayer is made to note and take on record the change in legal status of Reliance Energy Trading Pvt. Ltd. and issue a revised inter-state trading licence certificate in the name of Reliance Energy Trading Limited.

3. Consequent to issue of certificate of change of name by the Assistant Registrar of Companies, Maharashtra, as noted above, we direct that in the Commission's records, name of the licensee be changed from "Reliance Energy Trading Pvt. Ltd" to "Reliance Energy Trading Ltd" and an endorsement to that effect be made by Secretary on the licence certificate already issued on 30.6.2004 in favour of Reliance Energy Trading Pvt. Ltd.

4. A copy of this order be sent to the Central Government in Ministry of Power and CEA in terms of sub-section (7) of Section 15 of the Act for their information and record.

5. With the above order, IA No. 39/2004 stands disposed of.

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 6th September 2004